

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1030**

**TO BE ANSWERED ON THE 31<sup>ST</sup> JULY, 2024/ SRAVANA 9, 1946 (SAKA)**

**RECOMMENDATIONS OF MODEL PRISON MANUAL**

**1030 SHRI A. D. SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is a fact that the recommendations of the Model Prison Manual (MPM) are required to be followed by all States;**

**(b) whether there are incidents in various prisons violating the recommendations of the MPM;**

**(c) whether there is any monitoring mechanism to ensure that the recommendations of Model Prison Manual are meticulously followed by States;**

**(d) if so, the details thereof; and**

**(e) whether Government will ensure strict implementation of the recommendations of MPM by States?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) to (e): 'Prisons'/'persons detained therein' is a "State List" subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons is therefore primarily the responsibility of respective State Governments and Union Territories. However, given the significance of Prisons and Correctional Institutions in the Criminal Justice System, it has been the constant endeavour of the**

**Ministry of Home Affairs to share contemporary guidelines on varied aspects of prison administration with the States and Union Territories. With a view to bringing in uniformity in the basic principles governing Prisons and Correctional Institutions, the Ministry of Home Affairs had prepared a Model Prison Manual in the year 2016 and had shared it with all States and Union Territories on 30.5.2016 with the request to adopt the guidance provided in it in their respective jurisdictions by making such suitable adaptations as may be necessary as per local conditions and requirements. The Model Prison Manual, 2016 represents the best practices from prisons across the country and strives to reflect the understanding behind the Constitutional provisions, Supreme Court directions and various other rules and regulations governing prison administration. The Ministry of Home Affairs has been regularly taking up the matter of adoption of the guidance provided in the Model Prison Manual with all States and Union Territories through written communications as well as various meetings held with prison authorities from time to time, as it is considered to be a valuable document in prison administration.**

**So far, 19 State Governments and all 8 Union Territories have confirmed adoption of the provisions of the Model Prison Manual 2016 in their respective jurisdictions to the Ministry of Home Affairs. As on date, 9 States are yet to provide confirmation in this regard.**

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